## **GOVERNMENT OF INDIA** MINISTRY OFHOME AFFAIRS **RAJYA SABHA QUESTION NO21.04.2010**

## ANSWERED ON

**HUMAN RIGHTS COMMISSIONS IN STATES.** 

2803 Shri T.K. Rangarajan

Will the Minister of COALHOME AFFAIRS be pleased to state :-

- (a) the details of States which do not have State level Human Rights Commissions;
- (b) whether the absence of Human Rights Commissions impede monitoring and actions against human right violations in such States;
- (c) if so, whether Government would consider establishing State Commissions as a mandatory provision;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

- (a):The following nine States do not have State level human rights commissions: Arunachal Pradesh, Goa, Haryana, Jharkhand, Meghalaya, Mizoram, Nagaland, Tripura and Uttrakhand.
- (b) to (e):The Protection of Human Rights Act, 1993 was enacted to provide for the constitution of a National Human Rights Commission and State Human Right Commissions in the States for better protection of Human rights. As per Section 21 of the Protection of Human Rights Act, 1993, a State Government may constitute a body to be known as State Human Rights Commission. At present, no proposal for making mandatory provision for establishment of State human Rights Commission is under consideration of the Central Government.